

MR. SPEAKER No, it is not a direction. I am communicating your collective decision to the Hon. House.

*(Interruptions)*

[English]

SHRI INDRAJIT GUPTA:(Basirhat) It was agreed in the Business Advisory Committee-that is what I have understood - that from now on till the end of the session, we are foregoing the lunch hour...

MR. SPEAKER : Yes, And We are sitting one hour late.

SHRI INDRAJIT GUPTA : We are also going to sit till 7.00 '0 clock instead of 6.00 '0 clock. It is approved by you?

MR. SPEAKER ; Sure I thank you. You are a help today- always a help!

*(Interruptions)*

SHRI INDRAJIT GUPTA: Government still does not tell us whether the session is going to be prolonged or not.

MR. SPEAKER : When it comes to my knowledge, I will convey it to you.

*(Interruptions)*

SHRI S. JAIPAL REDDY:  
(Mahbubnagar) : In regard to the Pepsi Cola affair...

MR. SPEAKER : It is finished. YOU don't ask you friends, what can I do about it? When I ask you to convey to your friends, you must consult them. ( Interruptions) What is the problem ? We take care of everything.

*(Interruptions)*

SHRI SHANTARAM NAIK (Panaji) : Two weeks back, you had informed the House that the matter regarding Mr. Jethmalani's statement has been referred to the Business Advisory Committee.

MR. SPEAKER : We have discussed it. Sit down now. Nothing doing.

*(Interruptions)*

SHRI SHANTARAM NAIK : What is the decision of the Business Advisory committee on this matter?

MR. SPEAKER : This is not your job. Please sit down. Take your seat. I have to run the House.

SHRI SHANTARAM NAIK : I am entitled to know.

MR. SPEAKER : You were in the House and you were with the Committee. Sit down now.

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12.08 hrs

#### PAPERS LAID ON THE TABLE

[English]

#### Apprenticeship (Amendment) Rules, 1988

THE MINISTER OF LABOUR (SHRI BINDESHWARI DUBEY) : I beg to lay the Table a copy of the Apprenticeship (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 716 in Gazette of India dated the 3rd September, 1988 under sub-section (3) of section 37 of the Apprentices Act, 1961 [Placed in Library See No. LT-6804/88]

**Annual Accounts and Review thereon of the Delhi Development Authority for 1986-87 and State for delay in laying these papers**

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI) .  
I beg to lay on the Table:

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority for the year 1986-87 together with Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Accounts of the Delhi Development Authority for the year 1986-87.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above [Placed in Library, See No. LT 6805/88]

**Annual Report, Annual Accounts and Review on the working of Central Board for the Prevention and Control of Water Pollution, New Delhi for 1987-88, Statement for delay in laying the Annual Report and Audited Accounts of Padmaja Naidu Himalayan Zoological Park, Darjeeling for 1986-87 etc.**

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI) : I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for the prevention and Control of Water Pollution, New Delhi for the year 1987-88 under sub-section(1) of section 39 of the water (Prevention and Control of Pollution) Act, 1974.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Board for the Prevention and Control of Water Pollution, New Delhi, for the year 1987-88 together with Audit Report under sub-section (6) of section 40 of the Water (Prevention and Control of Pollution) Act, 1974.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Board for the Prevention and Control of Water Pollution, New Delhi for the year 1987-88. [Placed in Library See No. L.T. 6806/88]

- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report Report and Audited Accounts of Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1986-87 within the stipulated period of nine months after the close of the Accounting year.[Placed in Library, See No. LT 6807/88].

- (3) (i) A Copy of the Annual Report (Hindi and English versions) of the Society for promotion of wastelands Development, New Delhi, for the year 1987-88 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions ) by the Government on the working of the Society for Promotion of Wastelands Development, New Delhi, for the year 1987-88. [Placed in Library, See No. LT-6808/88]

**Notifications under Central Excises and Salt Act, 1944**

THE MINISTER OF STATE IN THE

DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K.PANJA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and salt Act, 1944:-

(i) G.S.R. 876 (E) published in Gazette of India dated the 23rd August, 1988 together with an explanatory memorandum clarifying regarding duty on terry towels and blankets together with corrigendum thereto published in Notification No. G.S.R 899 (E) dated the 2nd September, 1988.

(ii) G.S.R 1046 (E) published in Gazette of India dated the 1st November, 1988 together with an explanatory memorandum exempting desferixamine mesylate injection from excise duty.

(iii) G.S.R. 1047 (E) published in Gazette of India dated the 1st November, 1988 together with an explanatory memorandum exempting Central Excise duty on goods falling under sub-heading 6807.00 when manufactured at the site of construction of buildings for use at such sites.

(iv) G.S.R. 1059 (E) published in Gazette of India dated the 4th November, 1988 together with an explanatory memorandum exempting unmachined iron castings and unmachined caste articles of iron falling within any Chapter of the Central Excise Tariff from excise duty provided such castings and cast articles are made from duty-paid inputs.

(v) G.S.R. 1060 (E) published in Gazette of India dated the 4th November, 1988 together with an explanatory memorandum making certain amendments to Notification No. 202/88-CE, dated the 20th May, 1988 and 223/88 dated the 23rd June, 1988.

(vi) G.S.R. 1061 (E) published in Ga-

zette of India dated the 4th November, 1988 together with an explanatory memorandum exempting Black continuously plated solar selective coating sheets (in cut lengths or in coils) and tins and tubes from payment of excise duty.

(viii) G.S.R. 1071 (E) published in Gazette of India dated the 15th November, 1988 together with an explanatory memorandum regarding excise duty on para-aminophenol and para-nitrophenol, including their sodium salts falling within Chapter 29 of the Schedule to the Central Excise tariff Act, 1985 and used in factory of production for the manufacture of paracetamol during the period from 28th February, 1986 to 8th September, 1987. [Placed in Library, see No. LT 6809/88]

**Annual Report and Review on the working of Apparel Export Promotion Council, New Delhi for the year ended 31.12.1987 and Statement for delay in laying These papers, Annual Report and Review on the working of Man made Textile Research Association, Surat for 1987-88**

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI RAFIQUE ALAM): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year ended the 31st December, 1987 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Apparel Export Promotion Council, New Delhi, for the year ended the 31st December, 1987.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers men-

[Sh. Rafique Alam]

tioned at (1) above. [Placed in Library, see No. L.T. 6810/88]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Manmade Textile Research Association, Surat, for the year 1987-88 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Manmade Textile Research Association, Surat for the year 1987-88 [Placed in Library, See No. LT. 6811/88]

**Notifications under Indian Standards Act, 1986 and Consumer protection Act, 1986 etc.**

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L.BAITHA) : (a) I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under section 3 of the Bureau of Indian Standards Act, 1986:-

(i) S.O. 831 (E) published in Gazette of India dated the 2nd September, 1988 making certain amendments to the Notification No. S.O. 278 (E) dated the 31st March, 1987.

(ii) S.O. 1010 (E) published in Gazette of India dated the 2nd September, 1988 making certain amendments to Notification No. S.O. 464 (E) dated the 12th May, 1987.[Placed in Library, See No. LT 6812/88]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 38 of the

Bureau of India Standards Act, 1986:-

(i) The Bureau of Indian Standards (Terms and Conditions of Service of Employees )Amendment Regulations, 1988 published in Notification No. G.S.R. 1033 (E) in Gazette of India dated the 26th October, 1988.

(ii) The Bureau of India Standards (Recruitment to Laboratory Technical Posts) Amendment Regulations, 1988 published in Notification No.G.S.R. 1034 (E) in Gazette of India dated the 26th October, 1988.

(iii) The Bureau of Indian Standards (Recruitment to Administration, Finance and Other Posts) Amendment Regulation, 1988, published in Notification No. G.S.R. 1035 (E) in Gazette of India dated the 26th October, 1988.[Placed in Library, See LT 6813/88]

- (3) A copy of each of the following Notification (Hindi and English versions) under sub-section (2) of section 31 of the Consumer Protection Act, 1986:-

(i) The Delhi Consumer Protection (Amendment) Rules, 1988 published in Notification No. F.50 (131)/86-F&S /CA in Delhi Gazette dated the 11th July, 1988.

(ii) The Delhi Consumer Protection (Second Amendment) Rules 1988 published in Notification No. F 50 (131)/86-F&S/ CA in Delhi Gazette dated the 20th September, 1988 [Placed in Library, See No. L.T. 6814/88]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of

the Development Council for Sugar Industry for the year 1987-88 along with Accounts, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.

(ii) A statement (Hindi and English versions) regarding Review by the Government in the working of the Development Council for Sugar Industry for the 1987-88. [Placed in library see No. 6815/88]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central warehousing Corporation for the year 1987-88 along with Audited Accounts under sub-section (11) of section 31 of the Warehousing Corporations Act, 1962.

(ii) A copy of the Reviews (Hindi and English versions) by the Government on the working of the Central Warehousing Corporation for the year 1987-88. [Placed in Library See No. LT. 6816/88].

12.08 hrs

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 22nd November, 1988, adopted the following motion in regard to the Joint Committee on Officers of Profit:-

" That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do elect two members of the Rajya Sabha to the Joint Committee on Offices of Profit and resolves that the House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, two members from among the members of the House to the said joint Committee to fill the vacancies caused by the retirement of Dr. E.P. Sharma and Shri K. Gopalan from the membership of the Rajya Sabha."

12.81/2 hrs.

JOINT COMMITTEE ON OFFICES OF PROFIT

[English]

SECRETARY GENERAL: I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Committee:

1. Shri Subhas Mohanty
2. Shri B.V. Abdulla Koya

12.08 3/4 hrs.

[English]

SUPPLEMENTARY DEMANDS FOR GRANTS (PUNJAB), 1988-89

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K.GADHVI) : (a) I beg to present a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Punjab for 1988-89.